

# The Odisha Gazette



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LAW DEPARTMENT

NOTIFICATION

The 9th January, 2022

No.331—I-Legis-01/2022/L.—The following Ordinance promulgated by the Governor of Odisha on the 8th January, 2022 is hereby published for general information.

**ODISHA ORDINANCE NO.02 OF 2022**

**SHRI JAGANNATH TEMPLE (AMENDMENT) ORDINANCE, 2022**

AN  
ORDINANCE

FURTHER TO AMEND SHRI JAGANNATH TEMPLE ACT, 1954

WHEREAS, the Legislative Assembly of the State of Odisha is not in session;

AND, WHEREAS, the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to amend SHRI JAGANNATH TEMPLE ACT, 1954 in the manner hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Odisha is pleased to promulgate the following Ordinance in the Seventy-second Year of the Republic of India:—

Short title and commencement.

1. (1) This Ordinance may be called Shri Jagannath Temple (Amendment) Ordinance, 2022.

(2) It shall come into force at once.

Amendment of Section 16.

2. (1) In Section 16 of Shri Jagannath Temple Act, 1954, for sub-section (2), the following sub-section shall be substituted, namely:—

Odisha Act  
11 of 1955.

"(2) Save as otherwise provided in this Act, the immovable property taken possession by the Committee may be leased out, sold or otherwise alienated by it,

subject to such conditions and exceptions and in such manner as may be prescribed”.

Dated the 8th January,2022

PROF. GANESHI LAL  
Governor of Odisha

DILIP KUMAR MISHRA  
Principal Secretary to Government (I/C)